

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00863/2019

Dated Tuesday the 20th day of August Two Thousand Nineteen

**CORAM: HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

T.Radhakrishnan, IAS Retd,
S/o. Late Shri. C. Thankappan,
Aged about 62 yrs,
R/o. Flat No. B-2, Zachs Enclave,
No. 3, A Block, II Avenue Road,
Anna Nagar (East), Chennai 600102.

....Applicant

By Advocate M/s. Thomas T. Jacob

Vs

1.Union of India,
Through its Secretary,
Department of Personnel and Training,
Ministry of Personnel, Public Grievances and Pension,
North Block, New Delhi 110001.

2.State of Chhattisgarh,
through the Secretary, General Administration Department,
Mahanadi Bhawan,
New Raipur (Chattisgarh) 492002.

3.The Union Public Service Commission through its Secretary,
Dholpur House,
Shahjahan Road, New Delhi 110001.

....Respondents

By Advocate Mr. Su. Srinivasan (R1)

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following reliefs :

"The respondent no. 1 may kindly be directed to take the final view in the matter in respect of the proposal sent to them by the 2nd respondent in the month of November 2018 within a reasonable period of time which this Hon'ble Tribunal may kindly deem it appropriate the facts and circumstances of the case. Also, it is further prayed that the Union of India may kindly be specifically directed to decide the representation of the applicant dated 30.11.2016 and 16.01.2017 within a reasonable time limit as this Hon'ble Tribunal may kindly deem fit.

Any other order which this Hon'ble Tribunal may kindly deem proper may also kindly be passed."

2. When the matter came up for hearing, learned counsel for the applicant submits that the applicant had submitted a representation dt. 12.01.2017 to the 2nd respondent, Secretary, General Administration Department, Govt. of Chhattisgarh which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the 2nd respondent is directed to consider the representation within a time limit to be stipulated by this Tribunal.
3. Mr. Su. Srinivasan, SCGSC takes notice for the 1st respondent.
4. **Keeping in view the limited relief sought and without going into the merits of the case, we deem it appropriate to direct the 2nd respondent to consider the representation of the applicant dt. 12.01.2017 (Annexure A11)**

in accordance with the relevant rules and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

(T.Jacob)
Member(A)

(P. Madhavan)
Member(J)

20.08.2019

SKSI